

ANNUAL REPORT OF NATIONAL SEEDS CORPORATION LTD., NEW DELHI FOR 1978-77, STATEMENT RE. GOVERNMENTS AGREEMENT WITH THE REPORT AND STATEMENT FOR DELAY

SHRI RAVINDRA VARMA: On behalf of Shri Surjit Singh Barnala, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Corporation is being laid.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2670/76.]

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE MINISTER OF LAW AND JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of Notification No. S.O. 447(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1978, making certain amendments in the description of constituencies in Schedule XVI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library See No. LT-2671/78.]

REVIEW AND ANNUAL REPORT OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR FOR 1976-77 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): On behalf of Shri George Fernandes, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-2672/78.]

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(1) The Sailing Vessels (Members of Crew) Amendment Rules, 1978, published in Notification No. G.S.R. 655 in Gazette of India dated the 20th May, 1978.

(2) The Sailing Vessels (Inspection) Amendment Rules, 1978, published in Notification No. G.S.R. 715 in Gazette of India dated the 3rd June, 1978.